

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4868
ANSWERED ON:07.08.2009
RECLAMATION OF SALT PAN LANDS IN MUMBAI
Gandhi Shri Feroze Varun

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that reclamation plans in Mumbai include reclaiming salt pan lands which are like cups holding sea water;
- (b) if so, the details thereof; and
- (c) its effect on parts of Sewree and Mazagaon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a)to(c): The Government of Maharashtra has informed that there is no plan for reclaiming the Salt Pan Lands and diverting their use and bulk of the Salt Pan Lands lie within CRZ-1 and therefore cannot be diverted to any other use under the CRZ Notification of 1991. Salt Pan Lands measuring approximately 2200 hectares have become unsuitable for Salt manufacture and it was proposed that these lands be transferred to the Ministry of Urban Development for further utilization. Government approved in May 2001 for transfer of 2177 hectares of surplus land from the Department of Industrial Policy & Promotion to the Ministry of Urban Development for sharing between Ministry of Urban Development and the Government of Maharashtra. A Group of Ministers has been constituted to examine issues relating to utilization of the surplus salt lands.

There is no specific scheme/programme for reclamation of salt pan land in the country. As per the Seventh Schedule of the Constitution of India, Land falls under the purview of the State Governments and, therefore, it is for the State Governments to prepare suitable plan for problem lands/salt pan land for reclamation and development under ongoing programmes excluding the lands owned by Central Government.